

[1]

CA No.21/19
CNR No. DLCT11-001922-2019
P.S. Tilak Marg
FIR No.236/17
Simranjeet Kaur Bedi vs. State & Ors.

The matter was listed for hearing on 21.4.2020. The matter was adjourned to 21.5.2020, 20.6.2020, 20.7.2020 and thereafter, for today i.e. 22.8.2020 through various orders of adjournment of cases en bloc in view of suspension of the regular functioning of courts on account of spread of pandemic COVID-19.

Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.

22.8.2020 **(Proceeding through VC on CISCO WEBEX)**
Present: None for the appellant Simranjeet Kaur Bedi.
Sh. Manish Rawat, Learned APP for the State.

Summons were sent to respondents for 24.3.2020.

Learned APP for the State submits that he has appeared in response to the WhatsApp message received from the reader of the court regarding hearing of this case today, although the State has not been served with Notice of appeal yet.

The Reader of the court has informed that summons sent to accused Inaytullah have been received back unserved. He has sent the report through WhatsApp. As per the report summons could not be served to respondent No.3 Inaytullah as he is not found residing at the address.

No report qua summons sent to respondent no.2 Ajit Tyagi was received.

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None has appeared for the appellant. However, no adverse order is being passed against the appellant, who has not marked her presence through VC in person or through her counsel, in view of the office Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.

In view of the report on summons to accused no.3 Innaytullah the appellant has to furnish his correct and fresh address. Matter be now listed for further proceedings on **11.9.2020 at 11.00 am**.

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

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(AJAY KUMAR KUHAR)

**Additional Sessions Judge/
Special Judge (PC Act),**

CBI-09 (MPs/MLAs Cases),

RADC, New Delhi : 22.8.2020 (SR)

CC No.184/19
CNR No. DLCT11-000919-2019
CBI v Sh. Anil Kumar Sahani & Ors.

The matter was listed for hearing on 21.4.2020. The matter was adjourned to 21.5.2020, 20.6.2020, 20.7.2020 and thereafter, for today i.e. 22.8.2020 through various orders of adjournment of cases en bloc in view of suspension of the regular functioning of courts on account of spread of pandemic COVID-19.

Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.

22.8.2020 (Proceeding through VC on CISCO WEBEX)

Present: Sh. Pankaj Gupta, Ld. Sr. PP for the CBI.
A-1 Anil Kumar Sahani and A-2 N. S. Nair are absent.
A-3 Arvind Tiwari through VC with learned counsel
Sh. Abhay Pandey.

Matter was taken up at 10.35 am and then at 11.00 am.

Matter is at the stage of Statement of accused under section 313 Cr.P.C. The proposed questions under Section 313 Cr.PC were given to the accused persons on 27.02.2020.

No adverse order is being passed against the accused who have not marked their presence through VC in person or through their counsel, in view of the office Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.

Matter be now listed for SA on **14.9.2020 at 10.30 am.**

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e.

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readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

**AJAY KUMAR
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**(AJAY KUMAR KUHAR)
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 22.8.2020 (SR)**